

**COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 21 OF 2019 &
IA NO. 107 OF 2019**

Dated : 22nd January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Talwandi Sabo Power Limited ... **Appellant(s)**
Versus
Punjab State Electricity Regulatory Commission & Anr. ... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Basava Prabhu Patil, Sr. Adv.
Ms. Poonam Varma
Ms. Abiha Zaidi
Counsel for the Respondent(s) : ----

ORDER
IA No. 107 of 2019
(Appl. for exemption from filing clear annexures)

The learned senior counsel appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing clear annexures. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned senior counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned senior counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from filing clear annexures is allowed at the risk of the learned counsel appearing for the Appellant.

With these observations, the instant IA being IA No. 107 of 2019 stands disposed of.

APPEAL NO. 21 OF 2019

Issue notice to the Respondents returnable on 19.02.2019. Dasti, in addition, is also permitted.

List the matter on **19.02.2019**.

(Ravindra Kumar Verma)
Technical Member
vt/kt

(Justice N.K. Patil)
Judicial Member